HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD (Special Original Jurisdiction)

MONDAY, THE TENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NOs: 3170 and 3174 OF 2025

WRIT PETITION NO: 3170 OF 2025

Between:

M/s. Upakar Infra Projects Pvt Ltd, 6-3-347/22/10/2, Saiville Apartments, Dwarkapuri Colony, Hyderabad, Telangana- 500 082 Rep. by its Managing Director, Shri Kolan Ravinder Reddy Sio Late Sri. Kolan Venkata Reddy, aged about 63 years, R/o 8-2-293/82/FII/A/7, 1st Floor, Stratos Apartments, Road No. 5, Film Nagar Cooperative Housing Society, Shaikpet, Hyderabad- 500 033

...PETITIONER

AND

- 1. The Joint Commissioner of Central Tax, Hyderabad GST Commissionerate, GST Bhavan, L B Stadium Road, Basheerbagh, Hyderabad- 500 004
- The Principal Commissioner of Central Tax, Hyderabad GST Commissionerate, GST Bhavan, L B Stadium Road, Basheerbagh, Hyderabad- 500 004
- 3. Union of India, Ministry of Finance, New Delhi Rep by its Principal Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more specifically one in the nature of Writ of Mandamus to Quash the Order in Original No. 155/ GST/2024-25- Adjn. (JC)-HYD-GST dated 25.10.2024, passed by the Respondent No. 1.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue a writ or order or direction more specifically one in the nature of Writ of Mandamus to Quash the Order in Original No. 155/GST/2024-25-Adjn. (JC)-HYD-GST dated 25.10.2024, passed by the Respondent No.1.

Counsel for the Petitioner: SRI M.S.SRINIVASA IYENGAR, Sr. COUNSEL, REP. FOR SRI CHUNAP ANVESH KIRAN

Counsel for the Respondent No.1 & 2: M/s. DOMINIC FERNANDES, Sr. SC FOR CBIC

Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERIAL OF INDIA

WRIT PETITION NO: 3174 OF 2025

Between:

Shri Kolan Ravinder Reddy, S/o Late Sri. Kolan Venkata Reddy, aged about 63 years, R/o 8-2-293/82/FII/A/7, 1st Floor, Stratos Apartments, Road No. 5, Film Nagar Cooperative Housing Society, Shaikpet, Hyderabad- 500 033

...PETITIONER

AND

- 1. The Joint Commissioner of Central Tax, Hyderabad GST Commissionerate, GST Bhavan, L B Stadium Road, Basheerbagh, Hyderabad- 500 004
- 2. The Principal Commissioner of Central Tax, Hyderabad GST Commissionerate, GST Bhavan, L B Stadium Road, Basheerbagh, Hyderabad- 500 004
- 3. Union of India, Ministry of Finance, New Delhi Rep by its Principal Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more specifically one in the nature of Writ of Mandamus to Quash the Order in Original No. 155/ GST/2024-25-Adjn. (JC)-HYD-GST dated 25/10/2024, passed by the Respondent No.1.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of the Order dated 25/10/2024 passed by Respondent No.1 till the disposal of the present writ petition.

Counsel for the Petitioner: SRI M.S.SRINIVASA IYENGAR, Sr. COUNSEL, REP. FOR SRI CHUNAP ANVESH KIRAN

Counsel for the Respondent No.1 & 2: M/s. DOMINIC FERNANDES, Sr. SC FOR CBIC

Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERIAL OF INDIA

The Court made the following: COMMON ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL THE HON'BLE SMT. JUSTICE RENUKA YARA WRIT PETITION Nos.3170 and 3174 of 2025

COMMON ORDER: (Per the Hon'ble the Acting Chief Justice Sujoy Paul)

Sri M.S. Srinivasa Iyengar, learned Senior appearing for Sri Chunap Anvesh Kiran, learned counsel for the petitioners, seeks to withdraw these writ petitions with the liberty to the petitioners to avail the remedy of appeal. He prays that some time limit may be fixed for filing the appeal.

- 2. The other side has no objection.
- Accordingly, the Writ Petitions are dismissed as withdrawn 3. by reserving the liberty to the petitioners to file an appeal. If the appeal is preferred within fifteen days from today, the appellate authority shall not dismiss it on the ground of delay and shall decide it on merits in accordance with law. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-MOHD. ISMAIL ASSISTANT REGISTRAR

//TRUE COPY//

- 1. One CC to SRI CHUNAP ANVESH KIRAN, Advocate [OPUC]
- 2. One CC to M/s. DOMINIC FERNANDES, Sr. SC FOR CBIC [OPUC]
- 3. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERIAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
- 4. Two CD Copies

To.

HIGH COURT

DATED: 10/02/2025

COMMON ORDER WP.Nos.3170 and 3174 of 2025



DISMISSING BOTH THE WRIT PETITIONS
AS WITHDRAWN,
WITHOUT COSTS

